

**GOVERNMENT OF WEST BENGAL  
LEGISLATIVE DEPARTMENT**

**West Bengal Act XVI of 1981**

**THE WEST BENGAL SHOPS AND  
ESTABLISHMENTS (AMENDMENT)  
ACT, 1981.**

[Passed by the West Bengal Legislature.]

[Assent of the President was first published in the *Calcutta Gazette, Extraordinary*, of the 20th May, 1981.]

[20th May, 1981.]

*An Act to amend the West Bengal Shops and Establishments Act, 1963.*

West Ben.  
Act XIII of  
1963.

WHEREAS it is expedient to amend the West Bengal Shops and Establishments Act, 1963, for the purpose and in the manner hereinafter appearing;

It is hereby enacted in the Thirty-second Year of the Republic of India, by the Legislature of West Bengal, as follows:—

1. This Act may be called the West Bengal Shops and Establishments (Amendment) Act, 1981.

Short title.

2. In section 2 of the West Bengal Shops and Establishments Act, 1963, for clause (2), the following clause shall be substituted:—

“(2) “commercial establishment” means an advertising, commission, forwarding or commercial agency, or a clerical department of a factory or of any industrial or commercial undertaking, an insurance company, joint stock company, bank, broker’s office or exchange, an establishment which carries on any business, trade or profession or any work in connection with, or incidental or ancillary to, any business, trade or profession, and includes an establishment of any legal practitioner, medical practitioner, architect, engineer, accountant, tax consultant or any other technical or professional consultant, a society registered under any enactment in force for the time being, charitable or other trust, whether registered or not, which carries on, whether for purposes of gain or not, any business, trade or profession or any work in connection with, or incidental or ancillary to, any business, trade or profession and such other class or classes of concerns or undertakings as the State Government may, after taking into consideration the nature of their work, by notification, declare to be commercial establishments for the purposes of this Act, but does not include a shop or an establishment for public entertainment or amusement;”.

Amendment  
of section 2  
of West Ben.  
Act XIII of  
1963.